

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA-97 of 2016 in IA-475 of 2015 in DFR-2377 of 2015

Dated: **23rd February, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Harishchandra Yaswant Govalkar **Appellant (s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent (s)**

Counsel for the Appellant(s) : Mr. Hemant Singh,
Mr. Matrugupta Mishra

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan,
Mr. S. Venkatesh, Mr. Anuj Agarwala for R-1
Mr. Akshat Jain for R-2

ORDER

IA-97 of 2016 has been filed by the Applicant praying for expeditious disposal of IA-475 of 2015 for waiver of court fees. In our earlier order, dated 17.12.2015, while passing a detailed order, we clearly observed that the point of waiver of court fees will be considered only after disposal of IA-473 of 2015 in another matter and since, all these matters are to be heard simultaneously, there appears to be no sufficient reason for expeditious hearing on waiver of court fees. Learned counsel, appearing for the Applicant, submits that Hon'ble Supreme Court has directed him to raise all these points in this appeal. We make it clear that the Applicants are free to raise all these points at an appropriate stage but, at this stage, since, the appeal is not admitted and thus, appeals against the common order are already fixed for hearing, including this one, on 2.3.2016. The propriety demands that before the date fixed for hearing, no interim order, like expeditious hearing, should be passed because such kind of orders should be passed as far as possible in the presence of the parties. **Hence, the IA, being IA No. 97 of 2016, is disposed of accordingly.**

Post the IA, being IA No. 475 of 2015 in DFR 2377 of 2015, for hearing along with the other matters already fixed, vide our earlier order, dated 17.12.2015, on **2nd March, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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